

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2150
ANSWERED ON:12.08.2011
COMMUNITIES EXCLUDED FROM ST CATEGORY
Bavalia Shri Kuvarjibhai Mohanbhai

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Koli, Vaghri and Patadhi communities of Gujarat were included in the Scheduled Tribe category in 1956;
- (b) if so, the steps taken by the Government to develop these tribes;
- (c) whether these tribes have been excluded from the ST category; and
- (d) if so, the reasons therefor ?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

- (a) The Koli, Paradhi and Vaghri communities were listed at Sl. No. 3, 4 and 5 in Kutch District of item No. 12 in the list of Scheduled Tribes in the then State of Bombay, vide the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956 dated 29-10-56. These communities were enlisted at Sl. No. 15, 20 and 27 in Kutch District respectively in the list of Scheduled Tribes of Gujarat, vide the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976 published in the Gazette of India on 20-9-76.
- (b) The benefits meant for the Scheduled Tribes were extended to these communities.
- (c) The Koli, Paradhi and Vaghri communities listed at Sl. No. 15, 20 and 27 in Kutch District respectively in the list of Scheduled Tribes of Gujarat had been omitted, vide the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002 published in the Gazette of India on 8-1-03.
- (d) As per provision of Article 342 of the Constitution, these communities had been omitted from the list of Scheduled Tribes in consultation with the State Government of Gujarat.